

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 705/2019

IN THE MATTER OF:

B L Mahendra

.... APPLICANT

VERSUS

Govt. of NCT of Delhi

....RESPONDENTS

NDOH: 16.12.2019

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Filed by

(Dr. BMS Reddy)
Sr. Environmental Engineer
(Delhi Pollution Control Committee)

NEW DELHI
DATED:- 12.12.2019

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.705/2019

IN THE MATTER OF:

B L Mahendra

Applicant(s)

Versus

Govt. of NCT of Delhi

Respondent(s)

ACTION TAKEN REPORT

MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal in above referred matter vide its order dated 16.9.2019 ordered as follows:

“Grievance in this letter, which has been treated as an application, is against causing pollution by industrial unit at C-256, Phase II, Mayapuri Industrial area New Delhi-110064 along the Rewari railway line.

Let the DPCC, SDM, South Delhi and the South Delhi Municipal Corporation look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at judicial-ngt@gov.in. The nodal agency for compliance and coordination will be the DPCC...”

2. That the premises at C-256, Phase-II of Mayapuri Industrial Area was inspected by a team consisting of representatives of Revenue department, South DMC, DSIIDC and DPCC on 04.11.2019 and the team has found three occupiers engaged in trading, light engineering works and blowing of plastic jar respectively. Second occupier is having registration under white category and no activity was observed by the

third occupier at the time of inspection. As the grievance of the complainant is regarding encroachment of the Government land by the JJ dwellers along the railway line, the team had decided to carry out another inspection along with the representative of the Northern Railway.

3. That second inspection of the site was carried out by the representatives of Revenue department, Northern Railways, DSIIDC, Delhi Police and DPCC on 05.12.2019. The team found a large number of Jhuggi dwellings (around 2000-2500) spread along Rewari Railway line. Jhuggi dwellers are residing there with their families since long back as informed by Railway's representative. Representative of Northern Railway informed that the matter of encroachment by these JJ clusters is sub-judice before the Hon'ble High Court of Delhi. He further informed that the Railways has taken various steps on this issue including issuance of notice, removal of some of the encroachments and fencing.

4. The status report may kindly be taken on record.



Dr. BMS Reddy
Sr. Environmental Engineer
Delhi Pollution Control Committee

Delhi

Dated: